

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **04.07.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Jash Bhandari Educational Trust
Vs
Kapico Motors India Pvt Ltd

MAIN PETITION NUMBER : IBA/355/2020

(IA/MA) APPLICATION NUMBERS

IA(IBC)/1498(CHE)/2024; IA(IBC)/1777(CHE)/2023

ORDER

IA(IBC)/1498(CHE)/2024

Present: Ld. Counsel Shri. J Manivannan for the Applicant.

Ld. Counsel Shri. V Manivannan for the Respondent /
Liquidator, who is also present in person.

An application has been filed seeking condonation of delay in filing Counter in IA/1777/2023.

Ld. Counsel for the Respondent states that Respondent has no objection.

Recording the no objection, delay is condoned. Counter is taken on record. Copy already served.

IA(IBC)/1498(CHE)/2024 is **disposed of**.

IA(IBC)/1777(CHE)/2023

Present: Ld. Counsel Shri. V Manivannan for the Applicant / Liquidator,
who is also present in person.

Ld. Counsel Shri. J Manivannan for the Respondents No. 1 to 3.

Ld. Counsel Shri. Rohan Rajasekaran for the Respondents No. 4
and 5.

Counter filed by the Respondent is taken on record.

Ld. Counsel for the applicant states that Applicant has not to file any Rejoinder

Ld. Counsel for Respondent No. 4 and 5 submits that Respondent No. 4 and 5 have also filed the Counter with condone delay application which is yet to be listed.

Copy be served on the Counsel for the Applicant for Reply / Response.

List the application for final hearing on **06.08.2024**.

We are informed that the Liquidation timeline in the present case is 31.08.2024.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)